

No. GSR. 1813 in Gazette of India dated the 11th December, 1965.

- (iv) GSR. 1825 published in Gazette of India dated the 7th December, 1965 rescinding the Rice and Paddy (Assam) Second Price Control Order, 1962;
- (v) The Rice (Northern Zone) Movement Control Amendment Order, 1965 published in Notification No. GSR. 1831 in Gazette of India dated the 8th December, 1965.
- (vi) The Inter-zonal Wheat and Wheat Products (Movement Control) Fourth Amendment Order, 1965 published in Notification No. GSR. 1832 in Gazette of India dated the 8th December, 1965;
- (vii) GSR. 1862 published in Gazette of India dated the 16th December, 1965 rescinding the Orissa Rice Procurement (Levy) Order, 1964;
- (viii) The Andhra Pradesh Rice and Paddy (Restriction on Movement) Third Amendment Order, 1965 published in Notification No. GSR. 1863 in Gazette of India dated the 16th December, 1965.
- (ix) The Tripura Foodgrains Movement Control (No. 2) Amendment Order, 1965 published in Notification No. GSR. 1889 in Gazette of India dated the 18th December, 1965;
- (x) GSR. No. 134 published in Gazette of India dated the 18th January, 1966.

[Placed in Library. See No. LT-5518/66].

NOTIFICATIONS UNDER COMPANIES ACT
 AND ADMINISTRATORS-GENERAL ACT

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): I beg to lay on the Table:—

- (1) A copy of the Companies (Preservation and Disposal of Records) Rules, 1966 published in Notification No. GSR. 98 in Gazette of India dated the 15th January, 1966 under sub-section (3) of section 642 of the Companies Act, 1956.

[Placed in Library. See No. LT-5919/66].

- (2) Notification No. S.O. 96 published in Gazette of India dated the 8th January, 1966 under section 63 of the Administrators-General Act, 1963. [Placed in Library. See No. LT-5520/66].

- (3) A copy each of the following Notifications under sub-section (3) of section 637 of the Companies Act, 1956:—

- (i) GSR. No. 71 published in Gazette of India dated the 8th January, 1966;
- (ii) GSR. No. 72 published in Gazette of India dated the 8th January, 1966.

[Placed in Library. See No. LT-5521/66].

12:15 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the

[Secretary]

Beedi and Cigar Workers (Conditions of Employment) Bill, 1966, which has been passed by the Rajya Sabha at its sitting held on the 16th February, 1966."

12.15½ hrs.

**BEEDI AND CIGAR WORKERS
(CONDITIONS OF EMPLOY-
MENT) BILL**

AS PASSED BY RAJYA SABHA

Secretary: Sir, I lay on the Table of the House the Beedi and Cigar Workers (Conditions of Employment) Bill, 1966, as passed by Rajya Sabha.

12.15½ hrs.

DELHI HIGH COURT BILL

**EXTENSION OF TIME FOR PRESENTATION
OF REPORT OF SELECT COMMITTEE**

Shri Krishnamoorthy Rao (Shimoga): I beg to move:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to provide for the constitution of a High Court for the Union Territory of Delhi, for the Extension of the jurisdiction of that High Court to the Union Territory of Himachal Pradesh and for matters connected therewith, be extended upto the 4th April, 1966".

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to provide for the constitution of a High Court for the Union Territory of Delhi, for the extension of the jurisdiction of that High Court to the Union Territory of Himachal Pradesh and for matters connected therewith, be extended upto the 4th April 1966".

The motion was adopted.

12.16 hrs.

**RE. STATEMENT ON RAILWAY
ACCIDENT**

Mr. Speaker: I have received a notice about a railway accident. A statement would be made at 5 O'clock.

12. 16½ hrs.

**IMPORTS AND EXPORTS
(CONTROL) AMEND-
MENT BILL***

The Deputy Minister in the Ministry of Commerce (Shri Shafi Quareshi): On behalf of Shri Manubhai Shah, I beg to move for leave to introduce a Bill further to amend the Imports and Exports (Control) Act, 1947.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Imports and Exports (Control) Act, 1947".

The motion was adopted.

Shri Shafi Quareshi: I introduce the Bill.

12.17 hrs.

**MOTION ON THE PRESIDENT'S
ADDRESS—contd.**

Mr. Speaker: Further of the motion of thanks on the President's Address together with amendments moved thereon.

Shri Khadiilkar.

श्री काशीराम गुप्त (झलवर) : अध्यक्ष महोदय! मैं कल की एक घटना की प्रोर आपका ध्यान दिलाना चाहता हूँ। कल साढ़े चार बजे के करीब जब श्री दांडेकर जी अपना